

are facing a lot of difficulty. It is because they have to go to Gulf countries for employment. Since there is no employment in this country, therefore, they want to go to the Gulf countries. They are not able to obtain the Passports from the Regional Passport Office at Calicut.

There are four laminating machines in Calicut and out of which, one is only working. When these machines are not functioning how can the ordinary man get the Passport?

(Interruptions)

MR. DEPUTY SPEAKER: Now, the Zero Hour is over. I am going to other subjects. Now, Papers to be laid on there Table of the House.

12.53 hrs.

#### PAPERS LAID ON THE TABLE

##### **Annual Report on review of the Working of Coffee Board**

[English]

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1991-92.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board for the year 1991-92.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No LT-3546/93]

##### **Notification under light House Act, 1927 and Annual Administration Report and Review on the working of Mormango Port Trust for 1991-92.**

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 34 (E) (Hindi and English versions) published in Gazette of India dated the 7th January, 1993 directing that with effect from the day following the expiration of thirty days from the 7th January, 1993 Light-dues shall be payable at all ports in India in respect of all Foreign Going Vessels, Home Trade Vessels and Sailing Vessels described in the Notification under sub-section (4) of section 10 of the Lighthouse Act, 1927.

[Placed in Library. See No LT-3547/93]

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1991-92 together with accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Port Trust for the year 1991-92.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above

[Placed in Library See No. LT- 3540/93]

##### **Notifications under Export (Quality Control Inspection) Act**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN

[Sh. Kamaluddin Ahmed]

THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): I beg to lay on the Table.

A copy of the following Notifications (Hindi and English versions) under subsection (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-

- (1) The Export of Foreign Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1992 published in Notification No. S.O. 2760 in Gazette of India dated the 31st October, 1992.
- (2) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1992 published in Notification No. S.O. 2761 in Gazette of India dated the 31st October, 1992. [Placed in Library. See No. LT-3549/93]
- (3) The Export of Dried Fish Inspection (Amendment) Rules, 1992 published in Notification No. S.O. 2989 in Gazette of India dated the 5th December, 1992.
- (4) S.O. 2990 published in Gazette of India dated the 5th December, 1992 repealing the Export of Fish Meal (Inspection) Rules, 1980. [Placed in Library See No. LT-3550/93]

#### Central Excise and Salt Act 1944

Notifications under Customs Act 1962 and Annual Report of and review on the working of Deposit Insurance Credit and Guarantee Corporation, Bombay 1991-92

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to lay on the Table:-

(!) A copy each of the following Noti-

fications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 19 (E) published in Gazette of India dated the 15th January, 1993 together with an explanatory memorandum rescinding the Baggage (Conditions of Exemption) Rules 1975.
- (ii) G.S.R. 20 (E) published in Gazette of India dated the 15th January, 1993 together with an explanatory memorandum making certain amendments to Notification No. 137/90-Cus. dated the 20th March, 1990.
- (iii) G.S.R. 21 (E) published in Gazette of India dated the 15th January, 1993 together with an explanatory memorandum making certain amendments to Notification No. 204/84-Cus dated the 20th July, 1984.
- (iv) G.S.R. 22 (E) published in gazette of India dated the 15th January 1993 together with an explanatory memorandum rescinding the Notification No.205/84-Cus. dated the 20th July 1984.
- (v) G.S.R. 57 (E) published in Gazette of India dated the 18th February, 1993 together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the table annexed with the Notification.

- (vi) G.S.R. 78(E) published in Gazette of India dated the 9th February, 1993 together with an explanatory memorandum making certain amendments to Notification No. 203/92-Cus. dated the 19th May, 1992.
- (vii) G.S.R. 88(E) to G.S.R. 172(E) published in Gazette of India dated the 28th February, 1993 together with an explanatory memorandum regarding Customs duty changes and exemption in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 27th February, 1993. [Placed in Library. See No. LT-3551/93]
- (2) A copy of the Notification Nos. G.S.R. 173 (E) to G.S.R. 248(E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1993 together with an explanatory memorandum regarding Central Excise duty changes and exemption in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 27th February, 1993 under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT-3552/93]
- (3) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the period from the 1st July, 1991 to the 30th June 1992 along with Audited Accounts under sub-section (5) of section 40 of the National Housing

Bank Act, 1987 [Placed in Library. See No. LT-3553/93]

- (4) A copy of the Review (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay for the year 1991-92. (Placed in Library. See No. LT-3554/93)

#### Notification under navy Act 1957

THE MINISTER OF STATE IN THE  
MINISTRY OF DEFENCE (SHRI

MALLIKARJUN): I beg to lay on the Table:-

A copy of the Notification No. S.R.O. 229 (Hindi and English versions) published in Gazette of India dated the 24th October 1992 declaring services in Andaman and Nicobar Islands as active service for a period of five years from the 6th January 1993 issued under section 3 of the Navy Act, 1957. [Placed in Library. See No. LT-3555/93]

MR. DEPUTY SPEAKER: Shri Vidyacharan Shukla;

(Interruptions)

MR. DEPUTY SPEAKER: Mr. Sriballav Panigrahi, when your name was called, you did not make use of this opportunity. Now, we have gone ahead. It is not good on the part of the Members to drag on the Zero Hour like this. Kindly cooperate with the Chair.

(Interruptions)

SHRI SRIBALLAV PANIGRAHI.

(Deogarh): When the house was in order, was it my fault? (Interruptions)

MR. DEPUTY SPEAKER: The house was in order. You kindly allow the Minister to make a statement. Nothing will go on record.

(Interruptions)